

SECTION PIL (WRIT)

MATTER FOR : 14.12.2023

COURT NO. : 12

ITEM NO. : 22

IN THE SUPREME COURT OF INDIA  
CIVIL ORIGINAL JURISDICTION

**WRIT PETITION (CIVIL) NO. 406 OF 2013**

**RE: INHUMAN CONDITIONS IN 1382 PRISONS**

**OFFICE REPORT**

The Writ Petition above-mentioned was listed before the Hon'ble Court on 31.10.2023 with Office Report dated 30.10.2023, when the court was pleased to pass the following order:

*"1. Mr. Gaurav Agrawal, learned Amicus Curiae states that he has filed a note of submissions running into 2000 pages along with the report of the Committee. Scanned copies of the same are not on record.*

*2. Learned Amicus Curiae is requested to provide the scanned copies to the Registry as also to the learned counsel for the Union of India and State Governments well before the next date of hearing.*

*3. Scanned copies filed by learned Amicus Curiae shall be circulated by the Registry for the perusal of this Court.*

*4. List on 07th November, 2023, at 2.30 p.m."*

It is submitted that, thereafter, the following documents have been filed:

S. No.	Document	Filed on	Filed by (Mr./Ms./M/S)	On behalf of (State/UT)
1	Affidavit	31.10.2023	Surjendu Sankar Das	Goa (R-07)
2	Additional Affidavit	01.11.2023	V.N. Raghupathy	Karnataka (R-12)
3	Notes for Hearing on 31.10.2023	01.11.2023	Durgesh Ramchandra Gupta	National Forum for Prison Reform (applicant in IA No. 6/2016)
4	Reply	01.11.2023	Raghvendra Kumar	Sikkim (R-23)
5	Compliance Affidavit	04.11.2023	Siddharth Sangal	Uttarakhand (R-26)
6	Compliance Affidavit	07.11.2023	Pragati Neekhra	Chhattisgarh (R-05)
7.	Affidavit	08.11.2023	Mrinal Elker Mazumdar	Madhya Pradesh (R-14)
8.	Affidavit	17.11.2023	Mukesh Kumar	Andaman and Nicobar

			Maroria	(R-29)
9	Reply/ Affidavit	29.11.2023	Raghvendra Kumar	Sikkim (R-23)
10	Counter Affidavit	04.12.2023	Mukesh Kumar Maroria	Delhi (R-33)

It is further submitted that documents above-mentioned are stands included in Paperbooks except S.No. 10 which is being circulated before the Hon'ble Court

It is further submitted that the following reports, filed by Mr. Gaurav Agarwal, Advocate (AC) on behalf of the Supreme Court appointed Committee on Prison Reforms, stand included in the paper book:

No.	Particulars	Date of filing
1	Preliminary Report dated 05.08.2019	13.08.2019
2	2 <sup>nd</sup> Preliminary Report dated 03.02.2020	04.02.2020
3	3 <sup>rd</sup> Preliminary Report	21.12.2020
4	4 <sup>th</sup> Preliminary Report	31.08.2021
5	5 <sup>th</sup> Preliminary Report	08.09.2022
6	6 <sup>th</sup> Preliminary Report dated 27.12.2022	09.01.2023
7	7 <sup>th</sup> Preliminary Report dated 27.12.2022	09.01.2023
8	8 <sup>th</sup> Preliminary Report dated 27.12.2022	09.01.2023
9	Final Synopsis of Reports dated 27.12.2022	09.01.2023

It is lastly submitted that no further document has been filed, so far.

The Writ Petition above-mentioned is listed before the Hon'ble Court with this Office Report for orders.

Dated this the 13th day of December, 2023

Sd/-  
Assistant Registrar